

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215- IA/204(AHM) 2024
In
CP(IB) 175 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Drip Capital Ltd

.....Applicant

V/s

Jashank Impex Pvt Ltd

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate

For the Respondent :

ORDER

IA/204(AHM) 2024

It is found that, no steps have been taken by the Counsel for the applicant / liquidator for serving notice through Dasti mode, which is stated by the Counsel for the applicant and requested for taking fresh steps in Dasti mode.

As a last chance, let fresh dasti notice be issued to the Respondents returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondents along with copy of this order through Dasti mode within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 21.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)